

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-246/ND/2024**

**IN THE MATTER OF:**

**M/ s. Micro Capitals Private Limited**

**...PETITIONER**

**Vs.**

**M/ s. Alcobex Metals Limited**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 08.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Lokesh Malik.

**For the Respondent/Corporate Debtor** :Mr. Rajesh Bohra & Ms. Sangeeta  
Bohra, Advocates

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have served the Respondents in terms of order dated 13.05.2024 and has filed the proof of service. However, the proof of service is not reflected on the e-portal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have not received the copy of the petition. Ld. Counsel on behalf of the Financial Creditor undertakes to provide a soft copy of the petition to the Ld. Counsel on behalf of the Corporate Debtor. Reply along with Vakalatnama be filed within a period of two weeks, list the matter on **13.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**